

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. NO.3306/2001

New Delhi, this the 3rd day of May, 2002 HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

Kush Das son of Late M.C. Das, R/o C-1-A/20, Anna Nagar, Near I.T.O., New Delhi

Applicant

(By Advocate : None)

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Versus

- 1. Uniuon of India,
 Through its Secretary,
 Ministry of Urban & Housing
 New Delhi
- 2. The Director General C.P.W.D. Nirman Bhawan, 'A' Wing II Floor Room No.236 New Delhi

... Respondents

(By Advocate : Shri Rajinder Nischal)

ORDER (ORAL)

This is an application seeking the twin relief of family pension in respect of the widow of the deceased employee and appointment of his son on compassionate basis.

2. The learned counsel appearing on behalf of the respondents submits that the family pension has already been sanctioned in favour of the widow and the relevant PPO has been issued on 17.5.2001 vide copy placed at Annexure-B. Similarly, according to him, insofar as the compassionate appointment is concerned, the prescribed forms were sent to the widow (Smt. Arti Das) on 29.10.2001 and a reminder was also issued on 13.11.2001. The duly filled forms are, however, still awaited. The learned counsel submits that as soon as the forms duly filled in are received, the respondents will proceed to



consider the claim of the son of the deceased employee, the applicant herein, for compassionate appointment in accordance with the rules.

- 3. Having regard to the aforesaid submissions made by the learned counsel, I am inclined to dispose of the present OA with the following directions to the respondents:
 - i) A copy fo of the aforesaid PPO dated 17.5.2001 issued in favour of the widow will be served again on her and it will be ensured that the same is received by her within a period of one month from the date of issue of this order.
 - official who will depute a responsible official who will visit the deceased employee's family and supply, if necessary, a fresh set of application form for compassionate appointment within a period of 15 days from the date of the issue of this order. The same official will also help the deceased employee's son, herein the applicant, in filling up the required forms properly. This will also be done within the aforesaid period of 15 days.

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iii) If the aforesaid forms duly filled in as above have been received, the respondents will proceed to consider the applicant's

claim and decide the matter within a period of three months from the date of receipt of a copy of this order. If the respondents decide not to appointment the applicant on compassionate basis, a reasoned and a speaking order will be passed by them within the aforesaid period of three months.

4. The present OA is disposed of in the aforestated terms.

(S.A.T. RIZVI)
Member(A)

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